

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 964
(TO BE ANSWERED ON THE 10th February 2021)
OUTSTANDING DUES TO AAI**

964. SHRI SAMBHAJI CHHATRAPATI

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether some of the domestic airlines have not cleared the dues to Airports Authority of India (AAI) for the facilities availed;**
- (b) if so, the details of the dues outstanding against each of the domestic airlines; and**
- (c) whether any mechanism has been worked out between AAI and the respective airlines to clear the dues and if so, the details thereof?**

ANSWER

MINISTER OF STATE (IC) IN THE MINISTRY OF CIVIL AVIATION

(Shri Hardeep Singh Puri)

(a) & (b): Yes, Sir. The dues (in Rupees) against the domestic airlines are as under:

- (i) Air India - 2218.81 Crore**
- (ii) Spicejet Limited - 158.09 Crore**
- (iii) Indigo Airlines - 11.11 Crore**
- (iv) Alliance Air - 106.28 Crore**
- (v) Go Airlines India Ltd. -50.26 Crore**
- (vi) Air India Express - 2.73 Crore**
- (vii) TATA Sia Airlines Ltd. (Vistara) - 0.67 Crore**
- (viii) Air Asia - 0.27 Crore**
- (ix) Heritage Aviation Pvt. Ltd. - 0.04 Crore**
- (x) Pawan Hans (PHHL) - 1.94 Crore**
- (xi) Turbo Mega Airways - 0.11 Crore**
- (xii) Godhawat Enterprises - 0.33 Crore**

(c) : AAI follows up with the airlines regularly for recovery of dues as per their Credit Policy. Charging penal interests, encashment of security deposits along with resorting to legal course are other measures available with AAI.
